BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 195/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018

Name of the Company:

United Ships Repairs & Marine Works Pvt Ltd.

V/s.

Reliance Naval And Engineering Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE**

1. Jaimin RDave

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2. CA: Sanjey Rica

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3. Alv. Shradha Agrawal

Representative Advocata

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4. Adv. Hauba Laddra

S. Samabh N. Sopanhan

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ORDER

Learned FCA Mr. Sanjay Ruia with Learned Advocate Ms. Shradhha Agrawal with Learned Advocate Ms. Harsha Ladhha present for Operational Creditor/Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Jaimin Dave present for Respondent.

Learned Counsel appearing for petitioner sought permission to substitute two invoices that were already referred to in Part III of Form 5 in the place of pages 128 and 129 of Volume -1 of petition on the ground that earlier invoices were wrongly placed on record due to oversight.

Heard arguments of learned Counsel for Corporate Debtor.

The invoices filed along with affidavit are permitted to be substituted in the place of pages 128 and 129 of Volume -1 of petition. Corporate Debtor is permitted to file further reply on the substituted invoices.

It is represented that the decision relating to jurisdiction of Adjudicating Authority under IB Code is under consideration before the Larger Bench of NCLT, New Delhi in matters wherein winding up petitions are pending before various Hon'ble High Courts at different stages.

In view of the same, list the matter on 30.01.2018.

MANORAMA KUMARI

MEMBER JUDICIAL
Dated this the 18th day of January, 2018.

BIKKÍ RAVEENDRA BABU MEMBER JUDICIAL